these oil companies have been playing hide and seek with th jobs of their employees. So many conferences have been held; several tripartite meetings have been held; decisions or suggestions, whatever they describe them, have been given, and the oil companies lave defied them, which the Government has described as unhelpful attitude. In view of the fact that they are ntit in a position to make these companies obey the law of the country, will the Government recommend to the Cabinet that these oil companies be nationalised?

Oral Answers

SHRI L. N. MISHRA: This is a very broad question and we are not going into * lat. I am concerned with the iidustrial relations part of it and I have stated that we are going to have a Commission of Inquiry appointed. I Ining it will solve the problem for the time being.

(Several hon. Members stood up)

MR. CHAIRMAN: I think 1 have asked many hon. Members to put questions on this.

I should like to make a suggestion. I could guite see that Mr. Niren Ghosh was anxious to put another question. He Is the original questioner. But hereafter if he wants to ask a further question, he may ask a neighbour of his to do so.

SHRI NIREN GHOSH; Sir, the practice was to allow the questioner to put three questions. But you are curtailing one already.

SHRI BHUPESH GUPTA: Naturally, it depends on the nature of the question-public interest, more knowledge, information, all these things.

MR. CHAIRMAN: Thank you very much. Let us follow the rule.

SHRI BHUPESH GUPTA; Rule is, Sir, good sense.

पंजाब में यात्रा एजेंसियों पर छापे

*519. श्री विमलकमार मञ्जालालजी चौरडिया : क्या गृह कार्य मंत्री यह बताने की क्रपा करेंगे कि :

- (क) केन्द्रीय गुप्तचर विभाग ने ग्रप्रैल, 1967 में पंजाब की कौन-कौन सी यावा एजें ियों पर छापे मारे थे ; श्रौर
- (ख) कितने लोगों को बंदी बनाया गया ग्रौर उनके खिलाफ क्या क्या कार्य-वाही की गई ?

I [RAIDS ON TRAVEL AGENCIES IN **PUNJAB**

- *519. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the names of the travel agencies of Punjab which were raided in April, 1967 by the Central Intelligence Bureau; and
- (b) the number of persons who were arrested and the details of the action taken against them?]

गृह कार्य मंत्री (श्री वाई० बी० चव्हाण): (क) केन्द्रीय जांच व्यूरों के अधिकारियों द्वारा जलन्धर स्थित नेशनल ट्रेबल साविस तथा जलन्धर सिटी स्थित न्यू वर्लंड टेविल्स के कार्यालयों में तथा कुछ रिहाइणी भवनों की तलाशी ली गई।

- (ख) तीन व्यक्तियों को गिरफुतार किया गया और बाद में न्यायाधीश द्वारा जमानत पर छोड़ दिया गया। उनके विरुद्ध एक मामला दर्ज कर लिया गया है और उनकी जांच की जा रही
- t[THE MINISTER OF HOME AF-FAIRS (SHRI Y. B. CHAVAN): (a) The offices of the National Travel Service, Jullundur and the New World
 - t[] English translation.

4213

Travels, Jullundur City alongwith some residential premises were searched by the officers of the Central Bureau of investigation.

(b) Three persons were arrested and subsequently released on bail by Magistrate. A case against them has been registered and is under investigation.]

श्रो विनानकार मन्नालालकी चौरडिया : क्या श्रीमान यह बतलाने की कृपा करेंगे जो जांच की गई उसमें क्या कुछ ऐसे कागजात पाए गये जो फर्जी पामपोर्ट धौर विदेशी मद्रा से संबंधित थे ? किस बाशय के गलत काम करने की जांच की गई?

SHRI Y. B. CHAVAN: The matter is under investigation. Certainly there were some documents. We have taken certain documents, have taken possession of them. I cannot divulge the information in the course of investigation.

श्री विमनक्रमार मन्नालानकी चौराहिया श्रीमान, ऐसा है कि किं। बीजों को प्राप्त किया है, वह कोर्ट में जाने वाली है, इनवेस्टीगेशन होने वाला है, मगर किस नेचर के वे अफ्रेन्सेज वे यह बताने में तो किसी प्रकार की आपत्ति नहीं होनी चाहिये: विदेशी मदा से संबंधित थे, या पासपोर्ट से संबन्धित थे? क्या यह बात सही है कि उनमें संबंधित कुछ लोगे का ऐसा तालमेल जमा हुया है कि व्यापक रुप से इस तरह की गड़बड़ीयां बन रही थीं।

SHRI Y. B. CHAVAN: That is a question of common knowledge. When a matter is under investigation, the investigation is to find out under what offence he can be prosecuted, under what section. When the whole process is on, it is difficult for me to give information at this stage.

भी निरंजन वर्मा : अभी फिलहाल कौन सी धारा के अन्तर्गत उन पर मकदमा चलाने की योजना बनाई गई है यह बतान का कच्ट कीजिए।

to Questions

SHRI Y. B. CHAVAN: At the present moment, it is about the passport. They went on a wrong passport. The arrest was made on

SHRI BHUPESH GUPTA: We are not asking the hon. Minister to give such information as would prejudice the investigation. But certainly he can give us some broad facts because certain legal process are under consideration or they have already been instituted. Therefore, we would like to be given a little more light on the subject.

SHRI Y. B. CHAVAN: It is difficult for me to give more light because I have myself refused the advantage of more information from the investigating officer. If I have got information, I can give; If I have not got the information, wherefrom can I give you?

श्रो राम सहाय : क्या मै माननीय मंत्री जी से जान सकगा कि फर्जी पास-पोर्ट के बारे में जो शिकायतें स्नाई थीं स्रौर फर्जी पासपोर्ट के बारे में जो मकदमा चले थे उनका क्या परिणास निकला?

SURI Y. B. CHAVAN: I require notice for that.

श्री जगत नार।यण: मैं वजीर साहब से यह पूछना चाहता हं कि जो छापे मारे गये हैं इन छापों के मारे जाने की वजह से फेक पासपोर्ट पर, जाली पासपोर्ट पर क्या ग्रव भी उसी तरह उसी तादाद में लोग जा रहे हैं जैसे कि पहले जा रहे थे या तादाद अब कम हो गई है।

SHRI Y. B. CHAVAN: I think we will have to wait and see the result. It is too early to say anything.

Oral Answers

*520. SYED NAUSHER ALI: SHRI NIREN GHOSH: f

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the progress made in the investigation into the allegations of Criminal breach of trust against Messrs. Laxmiratan Cotton Mills, Kanpur;
- (b) by when the investigations are likely to be completed; and
- (c) whether Government propose to set any time limit for the completion of the investigation?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) to (c) As a result of the searches made of the premises of M/s. Laxmiratan Cotton Mills, Kanpur, and its allied concerns, voluminous records have been seized. These are under scrutiny and it is too early to say when the investigations are likely to be completed. Every effort is being made to complete the investigations as early as possible.

SHRI NIREN GHOSH: May I know, Sir, whether an investigation commission or any such body appointed by the Government has recommended that an authorised Controller be appointed to take over immediately the Laxmiratan Cotton Mills? The mill has been closed since 6-4-<66 and the Government has already lost or is due to lose Rs. 1,40,00,000 as excise duty and the workers are losing at least about a crore of rupees in wages? May I know, Sir, whether an authorised Controller would be immediately appointed?

SHRI Y. B. CHAVAN: In this matter I have not got any information.

fThe question was actually asked on the floor of the House by Shri Niren Ghosh.

I was merely concerned about the conduct of investigations in the matter. I think the hon. Member will have to put his question directly to the Industries Ministry.

to Questions

SHRI NIREN GHOSH: The question is that this company has not paid provident fund to the tune of Rs. 25 lakhs. This is breach of trust. This company is involved in foreign exchange violation. This company is involved in not paying taxes; it is a tax dodger. Let the Home Minister indicate what are the voluminous documents broadly. All types of allegations have been made. All sorts of incriminatory documents they have collected. May I know, Sir, when they will complete the investigation?

MR. CHAIRMAN: I think you have to put the question to the Industries Minister.

SHRI NIREN GHOSH: He must broadly indicate what are the incriminating materials and documents and when the investigations will be completed. These Managing Directors come under the purview of his Ministry. Why are they not put behind the prison bars in order to facilitate the course of investigation?

SHRI Y. B. CHAVAN: I can give some information on this particular point. On a complaint filed by the Company Law Board to the effect that the management of Messrs. Laxmiratan Cotton Mills, Kanpur had misappropriated substantial funds of the company, approximately Rs. 3,20,000 by showing purchases of stores through Mr. A. N. Gupta, 75 per cent, of the purchases not being supported by vouchers that property of the value of Rs. 25 lakhs of rupees was sold by Guptas to the Laxmiratan Cotton Mills and that the price of the property purchased was deliberately inflated and a certain portion of this amount has been misappropriated. These were the complaints made. Therefore, under sections 120-B, 409 and 447-A a case was registered. On that basis investigations have started.